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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ BAIL APPLN. 1553/2020 (URGENT)

RANJEET SINGH alias RAJA Petitioner
Through Mr. Dhruv Dwivedi, Adv.

Versus

STATE OF DELHI (N.C.T.) Respondent
Through Mr. Amit Chadha, APP for the State

CORAM:
HON'BLE MR. JUSTICE SURESH KUMAR KAIT

ORDER

% **06.07.2020**

The hearing has been conducted through video conferencing.

CRL.M.A.8698-8700/2020 (exemption)

1. Allowed, subject to all just exceptions.
2. Applications are disposed of.

BAIL APPLN. 1553/2020

3. The present petition has been filed by the petitioner under Section 439 Cr.P.C. read with Section 482 Cr.P.C. for grant of interim bail for a period of 45 days on account of his examination for B.A programme which is to be held from 10.7.2020. Further his mock test series had already started from 4.07.2020 and will continue till 8.07.2020 and he is willing to attend the remaining 2 mock tests as the said mock test series are indicative of practice and based on procedural steps required for main examination which will be conducted online.
4. Notice issued.

5. Learned APP for the State accepts notice.
6. With the consent of learned counsel for the parties, the present petition is taken up for final hearing.
7. After passing impugned order dated 18.06.2020, admit card has been issued to the petitioner for the Open Book Examination of BA-III year which is going to start on 10.07.2020.
8. It is not in dispute that petitioner is pursuing BA-III Course for the last five years, however, he could not pass the said course.
9. Further it is not in dispute that last year also, petitioner had prayed for interim bail on the ground of examination and he was allowed to take exam while in custody vide order dated 22.05.2019.
10. In view of the above, I hereby direct the Jail Superintendent concerned to provide the petitioner with necessary gadgets and an instructor to operate the computer, if required, so that petitioner can appear in the said main examination (w.e.f. 10.07.2020) as well as mock test series (to be held from 07.07.2020 and 8.07.2020) which will be conducted online.
11. With the above directions, the present petition is disposed of.
12. Copy of this order be sent to Jail Superintendent concerned for information and necessary compliance.
13. The order be uploaded on the website forthwith. Copy of the order be also forwarded to the learned counsel through email.

SURESH KUMAR KAIT, J

JULY 06, 2020/rk